

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 9/81 SCHEDULED TO BE HELD ON 16.07.2013 BUT ACTUALLY HELD ON 26.07.2013.

The Meeting No. 9/81 of Norms Committee-II was held on 26.07.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri Gajraj Singh, Sr. D.O. | DHI |
| 2. | Shri S.K.Bhatnagar | MOS |
| 3. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT, was also present in the meeting

1	Case No.: 11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

2	Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:27.08.2013
	Decision : NC observed that comments of DIT is still awaited hence decided to send a reminder to DIT to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

3	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:27.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 27.08.2013.			

4	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

5	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

6	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECH INDIA MAGNETICS PVT LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Reject
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:
	Decision : NC decided to reject the case as per written comments of DHI vide U.O. No. 3(41)/2012/TSW(B)/63 dated 22.7.13 as under: As firm has not furnished the required information in spite of repeated reminders, the proposal cannot be considered. R/A may take suitable consequential action accordingly.			

7	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Approved
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 26.07.2013 as under:-			
Export Product		Import Items		

Description	Quantity	Description	Quantity
Medium Carbon Ferro Manganese (Mn: 70-80%) by Alumino thermic Process using in-house manufactured Silico Manganese having (Mn-60%, Si-15%, Fe-25%) by imported Manganese ore having 48% Mn.	2500 MT	Manganese ore(Mn 48%)	7747 MT
Medium Carbon Ferro Manganses (Mn: 70-80% Mn) by Alumino Thermic Process using imported Silico Manganses having (Mn-60%, SI-15%, Fe 25%)	2500 MT	Silico Managanese (Mn-60%, Si-15%, Fe 25%)	1710 MT
		Aluminum Scrap	1000 MT

R/A may take suitable consequential action accordingly.

8	Case No.: 17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

9	Case No.: 9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:27.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 27.08.2013.			

10	Case No.: 11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:27.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 27.08.2013.			

11	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013	Status: Deferred and Re-
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		16.07.2013	indexed
HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:27.08.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

12	Case No.:3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

13	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:28.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

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Case No.:5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved		
HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date:		
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(126)/2012/TSW(B)/141 dated 04.07.2013 as under:-					
Sl No	Export product	Net Weight / unit of EP (Kg)	Import items	Quantity allowed/ unit of EP	Wastage
1&2	Rotor Pole “A/B” LD-180	17.51	1.Permanent Magnate	20 Nos	Nil
			2. Rotor Stamping +ve	0.28 Kg	Nil
			3. Rotor Stamping -ve	0.29 Kg	Nil
			4. Rotor Stamping Neutral dia 6.3 mm	5.54 Kg	Nil
			5. Rotor Stamping Neutral dia 8.7 mm	1.12 Kg	Nil

			6. Rotor Alumunium Profile	1 No.	Nil
3	Winding complete 123x278x655	110	1.Samica film	0.115 kg	10%
			2.Damisol	4.18 kg	10%
			3.Damicat	0.20 Kg	10%
			4.Stator stamping	61 kg	Nil
			5. Copper Conductor	40.23 Kg	1%
R/A may take suitable consequential action accordingly.					

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Case No.:3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved	
HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:	
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 26.07.2013 as under:-				
Sl. No.	Item of Export	Qty	Item of Import	Qty.
1	Ferro Molybdenum (Molybdenum 60-70%) by Alumino Thermic Process.	351 MT	Unroasted molybdenum concentrates (MoS2)	401.23 MT
			Ferro Silicon (Silicon 75-85%)	127.0 MT
			Aluminum Scrap	48.0 MT
R/A may take suitable consequential action accordingly.				

16	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

17	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed			

on 27.08.2013.

18	Case No.:22/13/81-ALC2/2012	Party Name:VINDHYA TEELINKS LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-13/2012-IP dated 17.06.2013 as under:-			
	SI No.	Items	% wastage and quantity	
		Wastage	Quantity	
1	Continuous Cast Copper Wire Rod	1%	128003.3 Kg	
2	Polyethylene (HDPE +LDPE)	2%	95375.7 Kg	
	R/A may take suitable consequential action accordingly.			

19	Case No.: 31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:27.08.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 27.08.2013.			

20	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

21	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

22	Case No.:20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

23	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

24	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:27.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI . The case stands deferred and to be re-listed on 27.08.2013.			

25	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:27.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI .The case stands deferred and to be re-listed on 27.08.2013.			

26	Case No.:17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:27.08.2013
	Decision : NC decided to refer the case with a copy of reply received from firm to MSME. The case stands deferred and to be re-listed on 27.08.2013.			

27	Case No.:20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:9/81-ALC2/2013	Status:Deferred and Re-
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		16.07.2013	indexed
HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:27.08.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

28	Case No.:28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:27.08.2013
	Decision : NC decided to send a copy of application again to MSME. The case stands deferred and to be re-listed on 27.08.2013.			

29	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:27.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 27.08.2013.			

30	Case No.:3/19/81-ALC2/2012	Party Name:MAGNETI MARELLIUM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

31	Case No.:8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

32	Case No.:9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

33	Case No.:11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

34	Case No.:4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

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Case No.:2/19/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved	
HQ File :01/81/050/00367/AM13/	RLA File :05/23/040/00299/AM13/	Lic.No/Date:0510338092 01.11.2012	Defer Date:	
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 26.07.2013 as under:-				
Sl. No.	Item of Export	Qty	Item of Import	Qty.
1	Ferro Molybdenum (Molybdenum 60-70%) by Alumino Thermic Process	120.70 MT	Unroasted molybdenum concentrates (MoS2)	138.00 MT
			Ferro Silicon (Silicon 75-85%)	43.69 MT
			Aluminum Scrap	16.53 MT

R/A may take suitable consequential action accordingly.

36	Case No.:21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

37	Case No.:7/19/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Approved
	HQ File :01/81/050/00372/AM13/	RLA File :05/23/040/00309/AM13/	Lic.No/Date:0510338300 06.11.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(88)/2012/TSW(B)/128 dated 14.06.2013 as under:- The above AA is ratified as per existing SION C-323. R/A may take suitable consequential action accordingly.			

38	Case No.:18/22/81-ALC2/2012	Party Name:FRICITION METAL FIBRES (INDIA) PLTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

39	Case No.:19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

40	Case No.:29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD ,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865	Defer Date:27.08.2013

08.11.2012

Decision : NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 27.08.2013.

41	Case No.: 5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

42	Case No.: 22/22/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00419/AM13/	RLA File :05/24/040/00313/AM13/	Lic.No/Date:0510339369 23.11.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

43	Case No.: 24/22/81-ALC2/2012	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00421/AM13/	RLA File :05/24/040/00297/AM13/	Lic.No/Date:0510339368 23.11.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

44	Case No.: 31/25/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00482/AM13/	RLA File :07/24/040/00342/AM13/	Lic.No/Date:0710092095 26.11.2012	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

45	Case No.: 1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:27.08.2013

Decision : NC decided to send a letter to firm to submit the information as per written comments DHI vide U.O. No. 3(1)/2013/TSW(B)/102 dated 17.05.2013 .(copy enclosed)

The case stands deferred and to be relisted on 27.08.2013.

46	Case No.: 2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

47	Case No.: 20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 27.08.2013.			

48	Case No.: 30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

49	Case No.: 11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 27.08.2013.			

50	Case No.: 32/22/81-ALC2/2012	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00429/AM13/	RLA File :05/23/040/00295/AM13/	Lic.No/Date:0510340738 13.12.2012	Defer Date:27.08.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.

51	Case No.: 24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

52	Case No.: 7/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
	HQ File :01/81/050/00404/AM13/	RLA File :31/83/040/00157/AM13/	Lic.No/Date:3110056495 17.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per existing SION C-323 and wastage is allowed as applied for by the firm. The import of secondary sheet / coils is not allowed. R/A may take suitable consequential action accordingly.			

53	Case No.: 15/25/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
	HQ File :01/81/050/00466/AM13/	RLA File :07/24/040/00337/AM13/	Lic.No/Date:0710092538 18.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(17)/13-ME dated 15.07.2013 as under:- Taking clue from SION C-1153, the wastage of import item may be allowed as 1.58 MT / MT content in export product. R/A may take suitable consequential action accordingly.			

54	Case No.: 29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

55	Case No.: 4/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
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	HQ File :01/81/050/00401/AM13/	RLA File :31/83/040/00150/AM13/	Lic.No/Date:3110056554 26.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per existing SION C-323 and wastage is allowed as applied for by the firm. The import of secondary sheet / coils is not allowed. R/A may take suitable consequential action accordingly.			
56	Case No.: 8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			
57	Case No.: 30/25/81-ALC2/2012	Party Name:UM CABLES LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00481/AM13/	RLA File :03/95/040/00761/AM13/	Lic.No/Date:0310718735 31.12.2012	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			
58	Case No.: 25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			
59	Case No.: 12/25/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00463/AM13/	RLA File :05/23/040/00391/AM13/	Lic.No/Date:0510343363 15.01.2013	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			
60	Case No.: 14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167	Defer Date:27.08.2013

17.01.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.

61	Case No.: 7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:27.08.2013
	Decision : NC decided to send a D.O. letter to DC, MSME to forward the comments. The application of the firm may also be referred to MoEF and chemical division of DIPP for comments. The case stands deferred and to be re-listed on 27.08.2013.			

62	Case No.: 18/25/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
	HQ File :01/81/050/00469/AM13/	RLA File :05/23/040/00407/AM13/	Lic.No/Date:0510343809 21.01.2013	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-01/2013-IP dated 25.06.2013 as under:-			
	Sl. No.	Item	%age wastage and Quantity to be allowed	
			%age wastage	Quantity
	1	Copper in form of copper wire Rod	1%	4088.96 KG
	2	PE compound	2%	2450.774 KG
	3	PVC Compound	2%	906.342KG
R/A may take suitable consequential action accordingly.				

63	Case No.: 11/25/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00462/AM13/	RLA File :07/24/040/00440/AM13/	Lic.No/Date:0710093248 22.01.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 27.08.2013.			

64	Case No.: 23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed			

on 27.08.2013.

65	Case No.:27/25/81-ALC2/2012	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM13/	RLA File :03/95/040/00795/AM13/	Lic.No/Date:0310722016 24.01.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

66	Case No.:9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

67	Case No.:6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

68	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

69	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

70	Case No.: 22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:27.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013.			

71	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:27.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 27.08.2013.			

72	Case No.: 38/3/81-ALC2/2013	Party Name:SIEMENS LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Withdraw
	HQ File :01/81/050/00041/AM14/	RLA File :03/95/040/00951/AM13/	Lic.No/Date:0310725390 22.02.2013	Defer Date:
	Decision : NC decided to withdraw the case as the case is already approved by NC meeting No. 3/81 dated 07.05.2013.			

73	Case No.: 1/25/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00452/AM13/	RLA File :08/24/040/00371/AM13/	Lic.No/Date:0810118791 25.02.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

74	Case No.: 2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/	Lic.No/Date:5610001764 28.02.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 27.08.2013			

			Meet No/Date:9/81-ALC2/2013	
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75	Case No.:9/5/81-ALC2/2013	Party Name:KIRPEKAR ENGG. PVT.LTD.,	16.07.2013	Status: Approved
	HQ File :01/81/050/00111/AM14/	RLA File :31/82/040/00339/AM13/	Lic.No/Date:3110057855 09.04.2013	Defer Date:
Decision : As per recommendation of representative of DHI present in the meeting, NC decided to ratify the norms of above AA as under:- The above AA is ratified as per existing provision of GN-4 for engineering products. R/A may take suitable consequential action accordingly.				

76	Case No.:2/2/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM14/	RLA File :08/24/040/00468/AM13/	Lic.No/Date:0810120175 10.04.2013	Defer Date:27.08.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.				

77	Case No.:1/5/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00103/AM14/	RLA File :05/24/040/00009/AM14/	Lic.No/Date:0510351295 10.04.2013	Defer Date:27.08.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.08.2013				

78	Case No.:9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930 15.04.2013	Defer Date:27.08.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.				

79	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:27.08.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.				

80	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

81	Case No.:10/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM14/	RLA File :05/23/040/00503/AM13/	Lic.No/Date:0510352513 29.04.2013	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

82	Case No.:11/5/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM14/	RLA File :05/23/040/00018/AM14/	Lic.No/Date:0510352511 29.04.2013	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

83	Case No.:10/9/81-ALC2/2013	Party Name:BRILLIANT INTERNATIONAL	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: closed
	HQ File :01/81/050/00138/AM14/	RLA File :03/94/040/00884/AM13/	Lic.No/Date:0310732723 29.04.2013	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

84	Case No.:11/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM14/	RLA File :03/94/040/00009/AM14/	Lic.No/Date:0310733061 01.05.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.08.2013			

85	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:27.08.2013
	Decision : NC decided to forward the application of the firm to chemical wing of DIPP and MoEF. The case stands deferred and to be re-listed on 27.08.2013			

86	Case No.:7/9/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM14/	RLA File :31/83/040/00201/AM13/	Lic.No/Date:3110058180 03.05.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.08.2013			

87	Case No.:2/5/81-ALC2/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
	HQ File :01/81/050/00104/AM14/	RLA File :25/24/040/00002/AM14/	Lic.No/Date:2510004001 08.05.2013	Defer Date
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(39)/13-ME dated 18.06.2013 as under:- The quantity of import is allowed 618000 kg with 3% wastage. R/A may take suitable consequential action accordingly.			

88	Case No.:3/5/81-ALC2/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Approved
	HQ File :01/81/050/00105/AM14/	RLA File :25/24/040/00001/AM14/	Lic.No/Date:2510004000 08.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(38)/13-ME dated 18.06.2013 as under:- The quantity of import is allowed 618000 kg with 3% wastage. R/A may take suitable consequential action accordingly.			

89	Case No.:4/5/81-ALC2/2013	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re- indexed
	HQ File :01/81/050/00106/AM14/	RLA File :02/24/040/00193/AM13/	Lic.No/Date:0210189459 08.05.2013	Defer Date:27.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

90	Case No.:5/9/81-ALC2/2013	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00133/AM14/	RLA File :02/24/040/00157/AM13/	Lic.No/Date:0210189502 09.05.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.08.2013			

91	Case No.:6/9/81-ALC2/2013	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00134/AM14/	RLA File :31/83/040/00003/AM14/	Lic.No/Date:3110058245 09.05.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.08.2013			

92	Case No.:12/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM14/	RLA File :03/94/040/01105/AM13/	Lic.No/Date:0310734159 13.05.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.08.2013			

93	Case No.:3/9/81-ALC2/2013	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Case Added
	HQ File :01/81/050/00131/AM14/	RLA File :03/95/040/00141/AM14/	Lic.No/Date:0310734818 17.05.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 27.08.2013			

94	Case No.:2/9/81-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00130/AM14/	RLA File :03/95/040/00115/AM14/	Lic.No/Date:0310735080 21.05.2013	Defer Date:27.08.2013
	Decision : NC decided to refer the case with a copy of application to DIPP. The case stands deferred and to be re-listed on 27.08.2013.			

95	Case No.:4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date:27.08.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.

96	Case No.: 6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

97	Case No.: 7/5/81-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00109/AM14/	RLA File :08/24/040/00071/AM14/	Lic.No/Date:0810121430 27.05.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

98	Case No.: 8/5/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00110/AM14/	RLA File :08/24/040/00057/AM14/	Lic.No/Date:0810121431 27.05.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

99	Case No.: 1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

100	Case No.: 14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the			

copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.

101	Case No.:8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date:27.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 27.08.2013			

102	Case No.:13/9/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00141/AM14/	RLA File :08/24/040/00135/AM14/	Lic.No/Date:0810122585 05.07.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

103	Case No.:14/9/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:9/81-ALC2/2013 16.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM14/	RLA File :08/24/040/00144/AM14/	Lic.No/Date:0810122648 09.07.2013	Defer Date:27.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.08.2013.			

Off-line cases of 16.07.2013

Sl. No. 101

CASE NO. AR-59	M/s PSL Limited, Mumbai.
Meeting No. 09/81	F. No. 01/81/050/420/AM09/DES-II
Dated: 16.07.2013	Advance Licence No. 0310487951 dated 26.09.2008.
Subject:-	RLA's F. No.03/95/040/0545/AM09

Decision:- NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(51)/2008/TSW(B)/149 dated 08.07.2013 as under:-

1. Import item No. 1,2,3,6 & 7 are components and allowed on net to net basis with nil wastage.
2. Word "relevant" is prefixed before import item No.8 and it is allowed with 1 % wastage that is 1.01m/m content in the export product.
R/A may take suitable consequential action accordingly.

Sl. No. 102

CASE NO. AR-95	M/s Rahee Track Technologies (P) Ltd.
Meeting No. 09/81	F. No. 01/81/050/239/AM12/DES-II
Dated: 16.07.2013	Advance Licence No. 0210161414 dated 30.06.2011.
Subject:-	RLA's F. No.02/24/040/134/AM07

Decision:- NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.

Sl No. 103

CASE NO. AR-92	M/s Singhania Alu Foil Containers
Meeting No. 09/81	F. No. 01/81/50/309/AM11/DES-II
Dated: 16.07.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision:- NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.

Sl No. 104

CASE NO. AR-93	M/s Singhania Alu Foil Containers
Meeting No. 09/81	F. No. 01/81/50/46/AM11/DES-II
Dated: 16.07.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision:- NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 27.08.2013.

Sl No. 105

CASE NO. AR-96	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 09/81	F. No. 01/81/50/210/AM12/DES-II
Dated: 16.07/2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision:- NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/96 dated 09.05.2013 as under:-

The above AA is ratified on repeat basis as per AA No. 0910045981 dated 21.03.2011.

R/A may take suitable consequential action accordingly.

Sl No. 106

CASE NO. AR-2	M/s RPG Cables Ltd., M/s. KEC International
Meeting No. 09/81	F. No. 01/81/50/176/AM-10/DES-II
Dated: 16/07/2013	Advance Licence No. 0310537350 dated 11.09.2009

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 27.08.2013

Sl No. 107

CASE NO. AR-3	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 09/81	F. No. 01/81/162/96/AM-12/DES-II
Dated: 16.07/2013	Advance Licence No. 3510030590 dated 16.06.2010

Decision:- NC decided to examine the case regarding import and export made by the firm against authorisation. The case stands deferred and to be re-listed on 27.08.2013

Sl. No. 108

CASE NO. AR-4	M/s Sterlite Industries (I) Pvt. Ltd.,
Meeting No. 09/81	F. No. 01/81/162/464/AM-13/DES-II
Dated: 16.07/2013	Advance Licence No. 3510025541 dated 02.01.2009

Decision:- NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(254)/2011-ME dated 06.05.2013 as under:-

1. The import of copper concentrate is allowed as 1.02 kg/kg content in the export product.
2. As regards export product anode slime, the wastage may be allowed as per existing SION C-1950.

R/A may take suitable consequential action accordingly.

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